



\$~15

* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 16843/2025 & CM APPL. 69224/2025

GATIKA REVANTH

.....Petitioner

Through: Mr. Abhay Kumar Bhargava, Mr. Satyaarth Sinha and Ms. Shradha Mewati, Advs.

versus

UNION OF INDIA & ORS.

....Respondents

Through: Mr. Vinay Yadav, CGSC with Mr. Shivam Sharma, GP, Mr. Ansh Kalra, Ms. Kamna Behrani and Mr. Neeraj Raj Paulose, Advs.

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR HON'BLE MR. JUSTICE OM PRAKASH SHUKLA ORDER (ORAL)

% 07.11.2025

C. HARI SHANKAR, J.

- 1. As the appeal of the petitioner against the decision of the medical board declaring him medically unfit is pending before the competent appellate authority, Mr. Bhargava, on instructions, seeks leave to withdraw this writ petition with liberty to approach the Court at the appropriate stage, if aggrieved.
- **2.** Leave and liberty is granted as aforesaid. The petition is disposed of as withdrawn.

C. HARI SHANKAR, J

OM PRAKASH SHUKLA, J

NOVEMBER 7, 2025/AR